

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15592/2023

[Arising out of impugned final judgment and order dated 13-02-2023 in RFA No. 347/2009 passed by the High Court of Kerala at Ernakulam]

L.K. PRABHU @ L. KRISHNA PRABHU (DIED) THROUGH L.RS Petitioner(s)

VERSUS

K.T. MATHEW @ THAMPAN THOMAS & ORS.

Respondent(s)

IA No. 124806/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 44379/2025 - EXEMPTION FROM FILING O.T.

IA No. 124807/2023 - EXEMPTION FROM FILING O.T.

IA No. 44378/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 18162/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 26-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. V. Giri, Sr. Adv.
Mr. Nishe Rajen Shonker, Adv.
Mr. Mohammed Sadique T.A., AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.
Mr. Rahul Narang, Adv.
Mrs. Rao Vishwaja, Adv.
Mr. Harshed Sundar, Adv.
Mr. Nihar Dharmadhikari, Adv.

For Respondent(s) : Ms. Aakash Lodha , AOR

UPON hearing the counsel the Court made the following

O R D E R

At request, list on 09.09.2025.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(PREETI SAXENA)
COURT MASTER (NSH)